

**ANTI-DUMPING DUTY ON AMMONIUM NITRATE ORIGINATING IN, OR EXPORTED FROM SPECIFIED COUNTRY.
[Notfn. No.44/17-Cus dt. 12.9.2017 as amended by 29/18]**

Whereas, in the matter of import of 'Ammonium Nitrate' (hereinafter referred to as the subject goods) falling under the tariff item 3102 30 00 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975) (hereinafter referred to as the Customs Tariff Act), originating in, or exported from Russia, Indonesia, Georgia and Iran (hereinafter referred to as the subject countries), and imported into India, the designated authority in its final findings vide notification number 14/1/2016-DGAD, dated the 1st August 2017, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 1st August, 2017 has come to the conclusion that-

- a) the product under consideration has been exported to India from subject countries below its normal value, resulting in dumping;
- b) the domestic industry has suffered material injury due to dumping of the product under consideration from the subject countries;
- c) the material injury has been caused by the dumped imports from the subject countries,

and, has recommended the imposition of definitive anti-dumping duty on the imports of subject goods, originating in or exported from the subject countries and imported into India, in order to remove injury to the domestic industry;

Now, therefore, in exercise of the powers conferred by sub-section (1) and sub-section (5) of section 9A of the Customs Tariff Act, and rules 18 and 20 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, after considering the aforesaid final findings of the designated authority, hereby imposes on the subject goods, the description of which is specified in column (3) of the Table below, falling under tariff item of the First Schedule to the Customs Tariff Act as specified in the corresponding entry in column (2), originating in the countries as specified in the corresponding entry in column (4), exported from the countries as specified in the corresponding entry in column (5), produced by the producers as specified in the corresponding entry in column (6), exported by the exporters as specified in the corresponding entry in column (7), and imported into India, an anti-dumping duty at the rate equal to the amount as specified in the corresponding entry in column (8) and per unit of measurement as specified in the corresponding entry in column (9) of the said Table:-

Table

S1.	Tariff No.	Description item	Country of goods	Country of Origin	Producer of Export	Exporter	Duty amount	Unit (in USD)
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)
1.	3102 30 00	Ammonium nitrate" whether prilled, granular, or in other solid form, with or without	Russia	Switzerland	Novomoskovskaya (NakAzot)	Euro Chem Trading GMBH Through Rawfert Offshore Sal, Lebanon	NIL	US Dollar / Metric Ton

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		additives or coating, and having bulk density in excess of 0.83 g/cc						
2.	3102 30 00	do	Russia	Russia	JSC Azot, Kemerovo	SBU Nitrotrade AG	11.42	US Dollar / Metric Ton
3.	3102 30 00	do	Russia	Singapore	JSC Azot, Kemerovo	SBU Nitrotrade AG Through Drey Moor Fertilizers Overseas Pte Ltd	11.42	US Dollar / Metric Ton
4.	3102 30 00	do	Russia	Russia	Any combination other than 2 above		25.00	US Dollar / Metric Ton
5.	3102 30 00	do	Russia	Any country other than the subject countries	Any combination other than 1 and 3 above		25.00	US Dollar / Metric Ton
6.	3102 30 00	do	Any country other than the subject countries	Russia	Any	Any	25.00	US Dollar / Metric Ton
7.	3102 30 00	do	Georgia	Georgia	Any	Any	53.99	US Dollar / Metric Ton
8.	3102 30 00	do	Georgia	Any country other than the subject countries	Any	Any	53.99	USD / Metric Ton
9.	3102 30 00	do	Any country other than the subject countries	Georgia	Any	Any	53.99	US Dollar / Metric Ton
10.	3102 30 00	do	Iran	Iran	Any	Any	60.35	US Dollar / Metric Ton
11.	3102 30 00	do	Iran	Any country other than the subject countries	Any	Any	60.35	US Dollar / Metric Ton
12.	3102 30 00	do	Any country	Iran	Any	Any	60.35	US Dollar / Metric Ton

13.	3102 30 00	do	other than the subject countries Indonesia	Indonesia	Any	Any	26.07	US Dollar / Metric Ton
14.	3102 30 00	do	Indonesia	Any country other than the subject countries	Any	Any	26.07	US Dollar / Metric Ton
15.	3102 30 00	do	Any country other than the subject countries	Indonesia	Any	Any	26.07	US Dollar / Metric Ton

2. The anti-dumping duty imposed shall be effective for a period of five years (unless revoked, superseded or amended earlier) from the date of publication of this notification in the Official Gazette and shall be payable in Indian currency.

Explanation.- For the purposes of this notification, rate of exchange applicable for the purposes of calculation of such anti-dumping duty shall be the rate which is specified in the notification of the Government of India, in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers conferred by section 14 of the Customs Act, 1962 (52 of 1962), and the relevant date for the determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Act.

